

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

CORAM:

1. Shri Ashok Basu, Chairman
2. Shri K.N. Sinha, Member

IA No. 58/2003
in Petition No.1/2003

In the matter of

Approval of Tariff for Unit-II (500 MW) of Talcher Super Thermal Power Project Stage-II (4x500 MW)

And in the matter of

National Thermal Power Corporation Ltd.

.... **Petitioner**

Vs

Transmission Corporation of Andhra Pradesh Ltd. and others....

Respondents

The following were present:

1. Shri V.B.K. Jain, GM(C), NTPC
2. Shri R. Datt, GM(C), NTPC
3. Shri M.S. Chawla, AGM(C), NTPC
4. Shri A.K. Juneja, DGM(C), NTPC
5. Shri D.K. Salpekar, NTPC
6. Ms. Rachna Mehta, Mgr (C), NTPC

ORDER

(DATE OF HEARING: 30.10.2003)

The Interlocutory Application in Petition No.1/2003 is filed by the petitioner for approval of tariff for infirm power, to be supplied to the respondents from the date of synchronisation to the date of commercial operation of the Unit II (500 MW) of Talcher STPS Stage II. The application is listed before us after notice. We have been informed that Unit II of Talcher STPS Stage II was synchronised on 25.10.2003.

2. The claim for approval of energy charge for infirm power is based on price and GCV of coal and fuel oil as under:

	<u>Price</u>	<u>GCV</u>
Coal	Rs. 458.12/M.T	3438.22 Kcal/Kg.
Secondary Fuel oil	Rs. 12542.71/KL	9509 Kcal/Ltr.

3. The other operational parameters considered are:

Station Heat Rate (kCal/kWh)	2600.00
Secondary Fuel Consumption (ml/kCal)	5.00
Auxiliary Energy Consumption (%)	8.50

4. The petitioner has claimed energy charges @ 44.02 paise/kWh, the same rate as allowed by the Commission for infirm power from Unit I of Talcher Stage II vide order dated 11.3.2003.

5. A reply to the Interlocutory Application has been filed by Respondent No.2, TNEB, wherein it has expressed its agreement with the Energy Charge of 44.02 paise/kWh claimed by the petitioner for supply of infirm power. There is no other reply on record.

6. We heard Shri V.B.K.Jain, GM (Commercial) on behalf of the petitioner. None was present for any of the respondents. On consideration of the facts on

record, we allow the following tariff for infirm power from the date of synchronisation of Unit I (500 MW) of Talcher Stage II.

Energy Charge	44.02 paise/kWh for a maximum period of 180 days from the date of synchronisation of Unit II, that is, 25.10.2003 or to the date of commercial operation, whichever is earlier.
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7. We direct the petitioner to inform the exact date of commercial operation of Talcher STPS Stage-II and provide duly audited statement of accounts up to date of commercial operation. The petitioner shall file the amended petition, based on the audited accounts up to the date of commercial operation on the formats notified by the Commission, within one month of such date, with advance copy to the respondents.

8. The case shall be processed for hearing after the amended petition has been filed by the petitioner.

9. This order disposes of IA No. 58/2003.

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 6th November, 2003